

(c) the time by which it is likely to be shifted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) No, Sir.

(b) and (c) Does not arise.

[English]

Settlement of Compensation Claims of Refugees

4935 SHRI MANGAT RAM SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the displaced persons from Pakistan occupied Kashmir during 1947, 1965 and 1971 are agitating time and again for final settlement of their compensation and other claims; and

(b) if so, the action taken by the Government to settle their claims?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) The displaced persons from Pakistan Occupied Kashmir have been asking for compensation for properties left behind by them in Pakistan Occupied Kashmir (POK) areas of J & K. However, it was decided not to provide compensation to them, as whole of J & K has always been considered an integral part of India. The areas presently under occupation of Pakistan being under illegal occupation, any payment of compensation to these displaced persons would have amounted to abnegation of India's claim on the territories held under illegal occupation of Pakistan.

In view of this, instead of providing compensation, ex-gratia payments were given to the displaced persons of Pakistan Occupied Kashmir as per Government approved scales.

Jammu and Kashmir Elections

4936. SHRI M. SELVARASU:
SHRI BRAJ MOHAN RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of officers and employees sent to Jammu and Kashmir from the other States besides the J & K for performing election duty in the parliamentary election;

(b) whether any officers and employees suffered casualties and were affected by the accident or terrorists attacks;

(c) if so, whether the compensation has been paid to them or next of their kins; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) Around 10,300 officials from the Central Government and various other State Governments had been deployed for elections in Jammu & Kashmir during the Parliamentary Elections.

(b) There were no casualties in terrorist attacks or otherwise. There were some instances of minor accidental injuries and ailments where immediate medical assistance as required was provided.

(c) and (d) Details are being collected and will be laid on the Table of the House.

Manhandling with the Guard

4937. DR. C. SILVERA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a case of beating up of a senior guard of the Rajdhani Express by responsible persons at New Delhi Railway Station has been reported recently;

(b) if so, the full facts of the incident;

(c) whether the Government has taken any action against the persons responsible for the said incident;

(d) if not, the reasons therefor; and

(e) the steps taken to check recurrence of such incidents in future?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (d) ON 3.8.96, when 2424 Down Guahati Rajdhani Express had just started off from the New Delhi Railway Station, one person entered the guard's cabin, identified himself as a Member of Parliament and reportedly asked the guard to stop the train as his wife, who was also to board the train, had not yet arrived. The train had in the meantime stopped as the guard on duty had applied brakes. However, when he tried to communicate with the train driver on intercom, the train again started. The said person is alleged to have thereupon pushed the guard as a result of which the guard sustained injury in his leg. By that time the train also had stopped. The injured guard eventually went to the Railway Central Hospital on his own where he disclosed the cause of injury but refused to prepare any M.L.C. or lodge an F.I.R. about the incident. However, later on, on the basis of his statement, a case F.I.R. No. 575/96 was registered at Police Station New Delhi Railway Station. The Member of Parliament in question was subsequently granted anticipatory bail by the Sessions Court, Tis Hazari, Delhi.

(e) The police staff detailed on the platform duty have been briefed to keep strict vigil and take proper preventive and legal action in such cases. The SHOs of Railway Police Stations have been directed to detail sufficient staff at each platform to maintain law and order and take all possible precautions at the time of the departure of the trains to avoid such incidents in future.